

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 105
CP No. (IB)- 09/10/JPR/2023
Under Section 10 of IBC, 2016

In the matter of:

Ambition Indo Steel LLP

...Applicant

Versus

Kotak Mahindra Bank Ltd.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Applicant	:	Dheeraj Garg, Adv.
For the Respondent	:	Jatin Chawla, Adv.
		Abu Jhon Mathew, Adv.
		Sharad Tyagi, Adv.
		Avinash Kumbhaj, Adv.
		Ravindra Kumar, Adv.
		Jitendra Choudhary, Adv.
		Bhanu Mishra, Adv.

ORDER

Heard Mr. Dheeraj Garg, Adv. appearing on behalf of the Applicant. Mr. Jatin Chawla, Adv. appearing on behalf of the Respondent No. 13. Mr. Abu Jhon Mathew, Adv. appearing on behalf of the Respondent No. 14. Mr. Sharad Tyagi, Adv. appearing for the Respondent No. 6 and Mr. Avinash Kumbhaj, Adv. appearing on behalf of the Respondent Nos. 7, 9 & 11. Mr. Jitendra Choudhary, Adv. appearing on behalf of the Respondent No. 17. Mr. Ravindra Kumar, Adv. along with Mr. Bhanu Mishra, Adv. appearing on behalf of the Respondent No. 12. Respondent Nos. 6, 7, 9, 11, 14 have filed their response. Response, if any,

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may be filed within 7 days with an advance copy to the opposite counsel, failing which, right to file reply will be forfeited. Learned counsel for the Applicant is directed to file recent financial statements of the Applicant Company within 2 weeks. List the matter on 18.12.2023.



Sdr

(Rajeev Mehrotra)
Technical Member



Sdr

(Deep Chandra Joshi)
Judicial Member

November 17, 2023